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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

O.A. No. 1082/92
M.A. No. 2925/95

New Delhi, dated the 29th November, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Dr. Tarit Kumar Sarkar,
Principal Scientist,
Water Technology Centre,
I.A.R.I., Pusa,
New Delhi-110012.

.....APPLICANT

(None appeared)

VERSUS

1. The Secretary,
Dept. of Agricultural Research
and Education,
Ministry of Agriculture & Rural
Development,
Krishi Bhawan,
New Delhi-110001.
2. Director General,
Indian Council of Agricultural Research,
Krishi Bhawan,
New Delhi.
3. Chairman,
Agricultural Scientists Recruitment
Board,
Krishi Anusandhan Bhawan,
Pusa, New Delhi-110012.
4. Director,
Indian Agricultural Research Institute,
Pusa, New Delhi-110012.
5. Shri P.B. Sharma,
C-44, IARI Campus,
New Delhi-110012. RESPONDENTS

(By Advocate: Shri V.K. Rao for R-1 to 4
Shri K.P. Sunder Rao for R-5)

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

On the last date i.e. on 3.11.95 we ^{had} noted
that in case the applicant failed to appear on
the next date either in person or through counsel,

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it would be presumed that he is not interested in pursuing the case, owing to successive absences of the applicant on the previous five occasions, and the O.A. would be dismissed for default and non-prosecution.

2. None has appeared for the applicant even to-day and no reason has been indicated for the ~~other~~ absence. Under the circumstances this O.A. is dismissed for default and non-prosecution.

3. In this connection Respondent No. 5. Shri P.B. Sharma has filed M.P. No. 2925/95 seeking a direction to the official Respondents not to issue any interview letter in regard to selection of Project Director until the applicant retires, and for a further direction to allow the applicant to continue in the post until his superannuation.

4. In view of the fact that the O.A. itself is being dismissed for default and non-prosecution M.A. 2925/95 ~~does~~ not survive, but in the event that the applicant has any substantive grievance regarding his discontinuance from the post of Project Director, or any other related grievances, it will be open to him to file a fresh O.A. in accordance with law if so advised.

Alchur
(DR. A. VEDA VALLI)
Member (J)

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(S.R. ADIGE)
Member (A)

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